

**PROCEEDINGS OF THE HIGH COURT OF ANDHRA PRADESH:  
AMARAVATI**

Sub: High Court of Andhra Pradesh – Departmental (Disciplinary) Appeals – Standing Orders No.113 - Service matters of A.P.J.M.S Employees (including Administrative Appeals) Amendment to and reframing of Standing Order No. 113 – Reg.

Ref: Resolution dated 20.4.2020 of the Full Court of Hon'ble Judges.

**Order ROC No.211/SO/2020, dated 23.10.2020**

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The High Court has been pleased to amend first two paragraphs of Standing Order 113 and reframe the same as under:

**S.O.113: SERVICE MATTERS OF A.P.J.M.S. EMPLOYEES  
(INCLUDING ADMINISTRATIVE APPEALS) :**

**"Administrative Appeals regarding Promotions, etc., shall be preferred within six months from the date of receipt of the order by the incumbent under Rule [12]<sup>1</sup> of the A.P.J.M.S. Rules, while Disciplinary Appeals shall be preferred within three months, as per C.C.C.A. Rules.**

**Whenever any current is received with regard to the Subject No.1, necessary entry will be made in P.R. Book. After receipt of the Revision Petition/Administrative Appeals, records and remarks will be called for from the concerned Unit Head and after receipt of the records and remarks of the concerned District Judge, a detailed note will be prepared along with the rule position and placed before [the Hon'ble The Chief Justice of the High Court, as contemplated under Rule 34 of A.P. Civil Service (CC & A) Rules, 1991, for consideration and for passing necessary orders]<sup>2</sup>."**

With regard to Administrative Appeals preferred by the Members of A.P.J.M.S., for an effective monitoring of the Issue, the following Register (A.R.126) shall be maintained:

**REGISTER OF APPEALS (A.R.126)**

<i>Sl.No.</i>	<i>Roc.No.</i>	<i>Name of the Appellant</i>	<i>Name of the Unit</i>	<i>Date of filing the Appeal</i>	<i>Date of disposal and result</i>	<i>Remarks</i>
(1)	(2)	(3)	(4)	(5)	(6)	(7)

With regard to Inquiries ordered against the Employees in the Subordinate Units, it shall be seen whether the Instructions contained in the Circular in ROC No.4028/94-C2, dated 20-7-1995 (*Page 43 of Codification – Volume II*) are being complied with.

Further, the Rules relating to Maintenance of Confidential Reports in respect of Employees of Judicial Ministerial Service are shown as *Annexure 2-C*.

**REGISTRAR GENERAL**

<sup>1</sup> Substituted for Rule "11".

<sup>2</sup>Substituted for the words "the Committee of the Hon'ble Judges dealing with the subject for approval. After obtaining approval of the said Committee, Proceedings will be issued".

To

- 1) The Prl. Secretary to the Hon'ble the Chief Justice. (with a request to place before the Hon'ble the Chief Justice for His Lordship's kind perusal)
- 2) All the P.Ss to the Hon'ble Judges. (with a request to place before the Hon'ble Judges for their Lordships' kind perusal).
- 3) All the Registrars, High Court of Andhra Pradesh.
- 4) All the Unit Heads in the State (with a request to circulate the same to all the Officers and staff members).
- 5) All the Officers, High Court of Andhra Pradesh.
- 6) All the Section Heads, High Court of Andhra Pradesh.